

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

4.

**COMP.APPL/234(MB)2024  
IN CP/760(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.07.2024**

NAME OF THE PARTIES: Nova Trading Pvt. Ltd.

SECTION: 271-273 OF THE COMPANIES ACT, 2013. Rule 11 of NCLT, 2016.

**ORDER**

**COMP.APPL/234(MB)2024**

1. Ms. Shweta Pandey i/b Adv. Manish Jha, Ld. Counsel for the Applicant/  
Liquidator present through VC.
2. This is an application filed by the Applicant/Liquidator under rule 11 of  
National Company Law Tribunal Rules, 2016 r/w Provisions of Section  
294(2) of the Companies Act, 2013 and Rule 91 of the Companies  
(winding up) Rules, 2020 to take on record the Yearly report from March  
2023 to March 2024. The same is taken on record.  
COMP.APPL/234(MB)2024 is allowed to that effect and **disposed of**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)